(a) whether Kerala Government have asked for additional financial assistance; and

(b) if so, what action has been taken by Government in this regard and whether any amount would be given to the State?

THEMINISTEROFSTATEINTHEMINISTRYOF|PLAN-NINGANDTHEMINISTEROFSTATEINTHEMINISTRYOFPROGRAMMEIMPLE-MENTATION(SHRIBHAGEYGOBARDHAN):(a) Yes, Sir.

(b) The financing of the approved Plan outlay for 1990-91 includes the admissible central assistance under Modified Gadgil Formula.

## Projects running behind Schedule in Kerala

2148. SHRI THOMAS KUTHI-RAVATTOM: Will the PRIME MINISTER be pleased to state: (a) which are the projects running behind schedule in Kerala; and

(b) what are the constraints for implementation/construction of these ?

THE MINISTER OF STATE IN THE MINISTRY OF PLAN-NING AND THE MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTA-TION (SHRI BHAGEY GO-BARDHAN): (a) As per the monitoring system of the Ministry of Programme Implementation, the following three central projects in Kerala, each costing over Rs. 20 crores, were running behind schedule as on 31-12-89:

- (i) Caprolactam & Ammonium Sulphate Project (FACT), Cochin by 21 months.
- (ii) Cochin Port Procurement of a Dredger to replace B. D. Dredger (Lady Willingdon) (Cochin Port Trust) by 8 months.

(iii) Digital Trunk Auto Exchange (ITI), Palghat by 23 months.

to Questions

(b) The major constraints affecting the implementation/construction of the above projects, *inter-alia*, are delay in technology tie-up for process packages, industrial relations problem at project sites, delay in supply of materials and equipments, delay in finalisation of external financial flows etc.

## Taking custody of Wild Animals

2149. SHRI THOMAS KU-THIRAVATTOM: Will the Minister OF ENVIRONMENT AND FORESTS be pleased to state:

(a) what is the number of wild animals taken into custody by Wildlife Protection Authorities since November, 1989 from the public;

(b) where these animals have been kept; and

(c) whether any public awarenes Programme are planned to educates peoples not to keep wild animals?

THEMINISTEROFSTATEINTHEMINISTRYOFEN-VIRONMENTANDFORESTS(SHRIMATI MANEKA GANDHI)(a)and(b)Informationisbeingcollectedandwillbeplacedontable of the House.

(c) Wild Life (Protection) Act, 1972 provides that nobody can keep in his custody any wild animal included in Schedule I and Part II of Schedule II without written permission of Chief Wild Life Warden of the States. Proper publicity of the provisions of the Act is made from time to time.

## Interviews for selection of Directors in Public Undertakings

2150. PROF. SOURENDRA BHATTACHARJEE: Will the PRI-ME MINISTER be pleased to state:

(a) whether the Bureau of public